IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

C.P.200(ND)/2017

IN THE MATTER OF:

Rakesh Asthana & Ors.

... Applicant/petitioners

Vs.

M/s. AMR Infrastructure Ltd. & Anr.

. Respondents

Order under Section 213(b) of the Companies Act

Order delivered on 03.11.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Shri R. VARADHARAJAN, Hon'ble Member(Judicial)

For the Applicant/petitioner : For the Respondent :

ORDER

Notice of the petition for 15th December, 2017.

A copy of the paper book, complete in all respects, shall be handed over to the Counsel for the respondent by tomorrow.

Reply, if any, be filed within four weeks with a copy in advance to the Counsel for the petitioner.

Rejoinder, if any, be filed within a week thereafter with a copy in advance to the Counsel opposite.

List for arguments on 15th December, 2017.

(CHIEF JUSTICE M.M.KUMAR)

SdI

PRESIDENT

(R. VARADHARAJAN) MEMBER(JUDICIAL)

03.11.2017 V. Sethi